

Form A
(See sub – rule (1) of rule 9)
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s PLANET MOBILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	PLANET MOBILES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	21 st August, 2014
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra, India under the Companies Act, 2013
4	Corporate Identity Number of corporate debtor	U51101MH2014PTC257426
5	Address of the registered office and principal office (if any) of corporate debtor	171-C, 17th Floor Mittal Court C Wing, Nariman Point Mumbai City MH 400021 IN
6	Insolvency commencement date in respect of corporate debtor	8 th July, 2022 Intimation to IRP on 9 th July, 2022
7	Estimated date of closure of insolvency resolution process	4 th January, 2023 (180 th Day from the insolvency commencement day i.e 180 th day from from 8 th July, 2022)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Punit Agrawal Registration No: IBBI/IPA-002/IPN01130/2021-2022/13728
9	Address and e-mail of the interim resolution professional, as registered with the Board	Neha P Agrawal Practicing Company Secretary B -3, Kalyani Gurumukh Heights, Osmanpura, Aurangabad – 431 001 Email:- nehapagrwal@gmail.com

10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neha P Agrawal Practicing Company Secretary Flat No. B -3, Kalyani Gurumukh Heights, Osmanpura, Aurangabad – 431 001 Email:- nehapagrawal@gmail.com csnehapagrawal@gmail.com
11.	Last date for submission of claims	23 rd July, 2022 (14 days from the date of publication of this notice dated 9 th , July, 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address:- Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against PLANET MOBILES PRIVATE LIMITED on 8th July, 2022

The creditors of PLANET MOBILES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23rd July, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 9th July, 2022

Place:- Aurangabad, Maharashtra, India

Neha Punit Agrawal
Interim Resolution Professional